

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 319/MP/2019

Subject : Petition under Section 79(1)(f) of the Electricity Act 2003 for adjudication of disputes between the Petitioner and the Respondent for direction for payment.

Petitioner : DVC

Respondents : BYPL

Date of Hearing : **3.1.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri M.G. Ramachandran, Senior Advocate, DVC
Ms. Anushree Bardhan, Advocate, DVC
Ms. Surbhi Kapoor, Advocate, DVC
Ms. Shirsa Saraswati, Advocate, DVC
Ms. Srishti Khindaria, Advocate, DVC
Shri Amit Kapur, Advocate, Advocate BYPL
Shri Buddy A. Ranganathan, Advocate, BYPL
Shri Rahul Kinra, Advocate, Advocate BYPL
Shri Girdhar Gopal Khattar, Advocate, BYPL

Record of Proceedings

At the outset, the learned Senior counsel for the Petitioner, DVC, submitted that the present case is covered by the decision of this Commission vide order dated 23.9.2023, in a similar case relating to THDC (Petition No.239/MP/2019 & batch).

2. In response, the learned counsel for the Respondent, BYPL, submitted that an appeal has been filed by the Respondent before APTEL against the order dated 23.9.2023. He also submitted that since the Interlocutory Application (IA) filed by the Respondent, for a stay of the operation of the said order is listed for hearing before APTEL on 4.1.2024, the hearing of the present case may be adjourned. This was not opposed by the learned Senior counsel for the Petitioner.

3. Based on the consent of the parties, the Commission adjourned the hearing. The Petition shall be listed for hearing on **14.2.2024**.

By order of the Commission

Sd/-

**(B. Sreekumar)
Joint Chief (Law)**

